

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 135**

**IA(I.B.C)/2260(CH)2023**

**IA(I.B.C)/1658(CH)2022**

**IA(I.B.C)/1248(CH)2024**

**IA(I.B.C)/1233(CH)2024**

**IA(I.B.C)/1462(CH)2024**

**In**

**CP(IB) No. 449/Chd/Pb/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Dinesh Kumar Jain**

**...Petitioner-Operational Creditor**

**Versus**

**Vishal Rice Exports Pvt.  
Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 66(1), 19(2), 60(5), IBC 2016**

**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 10.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

**Sd/-**

**Court Officer**